

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1044

ANSWERED ON:17.07.2014

REVIEW OF WORKS UNDER MGNREGS

Patil Shri Shivaji Adhalrao;Shrirang Shri Chandu Barne;Tadas Shri Ramdas Chandrabhanji

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government proposes to plant 200 crore saplings along the national highways under rural job guarantee scheme to provide the job to the jobless youth in the country;
- (b) if so, the details thereof;
- (c) whether the understanding has been reached with the Ministry of Road Transport and Highways in this regard;
- (d) if so, the details thereof;
- (e) the extent to which the target of employment generation will be achieved by implementing this proposal;
- (f) whether the works carried out under Mahatma Gandhi National Rural Employment Guarantee Scheme are being reviewed;
- (g) if so, the details thereof; and
- (h) the steps taken by the Government for effective implementation of the MGNREGS?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (e) The Ministry has received a proposal from the Ministry of Road Transport and Highways to plant 13.65 lakh trees involving local community along 3,405.88 Kms length of the National Highways. The proposal is under examination.

(f)&(g) Works undertaken under MGNREGA are periodically reviewed in labour budget meetings, performance review meetings and regional reviews meetings. Based on these reviews and suggestions received from the States, the Central Government made modifications in the list of permissible works under MGNREGA and notified along with works in Para 4, Schedule 1 of MGNREGA , 2005 on 03.01.2014. Details of permissible works under MGNREGA are at Annexure.

(h) The steps taken by the Government for effective implementation of MGNREGS are as under:-

It has been proposed that at least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.

It is proposed that the wage-material ratio for works taken up by agencies other than Gram Panchayats would be counted at the district level to facilitate taking more durable assets.

The associated outcomes of each work would be estimated before taking up the work and the same would be measured after completion of the work – thereby bringing in more focus on outcomes.

The quality of the assets is sought to be improved through better planning and closer technical supervision.

States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule II of MGNREGA 2005.

States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.

With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.

All States have been requested to appoint Ombudsman at the district level for grievance redressal.

The State and district level Vigilance and Monitoring Committees have been established for monitoring of the scheme.

Annexure referred to in reply to parts (f)&(g) of Lok Sabha Unstarred Question No. 1044 for 17.07.2014.

I. Category: A: PUBLIC WORKS RELATING TO NATURAL RESOURCES MANAGEMENT -

- (i) Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;
- (ii) Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;
- (iv) Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies;
- (v) Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph5; and
- (vi) Land development works in common land.

II. Category B: INDIVIDUAL ASSETS FOR VULNERABLE SECTIONS (ONLY FOR HOUSEHOLDS IN PARAGRAPH5)

- (i) Improving productivity of lands of households specified in Paragraph5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
- (ii) Improving livelihoods through horticulture, sericulture, plantation, and farm forestry;
- (iii) Development of fallow or waste lands of households defined in Paragraph5 to bring it under cultivation;
- (iv) Unskilled wage component in construction of houses sanctioned under the Indira AwaasYojana or such other State or Central Government Scheme;
- (v) Creating infrastructure for promotion of livestock such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
- (vi) Creating infrastructure for promotion of fisheries such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. Category C: COMMON INFRASTRUCTURE FOR NRLM COMPLIANT SELF HELP GROUPS

- (i) Works for promoting agricultural productivity by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. Category D: RURAL INFRASTRUCTURE:

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms
- (ii) Providing all-weather rural road connectivity to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village;
- (iii) Construction of play fields;
- (iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (v) Construction of buildings for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.
- (vi) Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act 2013 (20 of 2013);
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.

(viii) Maintenance of rural public assets created under the Act; and

(ix) any other work which may be notified by the Central Government in consultation with the State Government in this regard.